

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF PHARMACEUTICALS

**LOK SABHA**

**UNSTARRED QUESTION No. 3679**

**TO BE ANSWERED ON THE 8<sup>th</sup> August, 2017**

**Quality Test of Patanjali Products**

3679. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether any foreign country has rejected Patanjali products after it failed in the quality test;
- (b) if so, the details thereof;
- (c) whether any Patanjali product has been withdrawn from the domestic market due to failure in quality tests; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)**

(a): Neither the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) nor the Department of Pharmaceuticals has received any such report.

(b): In view of reply to (a) above, does not arise.

(c) and (d): No such instance has come to the notice of the Food Safety and Standards Authority of India (FSSAI) regarding withdrawal of Patanjali Food Products from domestic market. Regular surveillance, inspection and random sampling and testing of food products is done by the officials of the Food Safety Departments of the respective States/ Union Territories to check compliance of the standards laid down under the Food Safety and Standards Act, 2006 and Rules and Regulations framed thereunder. In cases where the food samples are found to be non-conforming, penal action is taken against the erring Food Business Operators (FBOs) as per provisions of the FSS Act, 2006.